

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2090
ANSWERED ON FRIDAY, THE 28th JULY, 2017/
SHRAVANA 6, 1939 (SAKA)**

CENTRAL REGISTRATION SYSTEM UNDER EASE OF DOING BUSINESS

QUESTION

2090. DR. NARAMALLI SIVA PRASAD:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government has undertaken measures to provide greater ease of doing business to corporate and if so, the details thereof and if not, the reasons therefor;**
- (b) whether the Government plans on automation of certain services for faster handling of procedures and if so, the details thereof and if not, the reasons therefor; and**
- (c) the aims and objectives of the Central Registration System, timeline for implementation and features of the same?**

ANSWER

THE MINISTER OF STATE

(SHRI ARJUN RAM MEGHWAL)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री अर्जुन राम मेघवाल)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c):- The Ministry of Corporate Affairs has taken a number of measures to improve doing business environment in the Country. Some of the steps taken include introduction of the integrated SPICe Form for incorporation of companies and allotment of PAN and first TAN for a company, doing away with requirement for minimum paid up capital, making common seal for companies optional and doing away with filing for commencement of business. A Central Registration Centre was established under Section 396 of the Companies Act, 2013 (Act) having jurisdiction all over India for speedier processing of incorporation related e-forms i.e. reservation of name and incorporation of companies. Other departments have also taken steps with emphasis on simplification of existing rules and procedures and use of information technology for automation to the extent feasible with a view to ease doing business.
